SHRI S. N. MISHRA: Sir, if the evaluation of only labour is required, I think that will need a little more working out in detail.

SHRI B. C. GHOSE: The working out of voluntary labour contribution should not be difficult. If you have got the break-up, if you have the cash value, the building value, you can deduct these from the total and the difference would be the value of voluntary labour.

Shri S. N. MISHRA: We thought that what was intended was to have an idea of the voluntary contributions made by the people in all forms, but if it is the intention of the hon. Member to know only about voluntary contribution of labour, we shall take some time.

## INTRODUCTION OF ADMINISTRATIVE AUDIT SYSTEM

- \*347. SHRI P. C. BHANJ DEO: Will the Minister for Works, Housing AND Supply be pleased to state:
- (a) whether the Administrative Audit system has been introduced in the Central Public Works Department with effect from the current financial year; and
- (b) if so, what is the estimated expenditure involved in the introduction of this system during 1954-55?

THE MINISTER FOR WORKS, HOUS-ING AND SUPPLY (SARDAR SWARAN SINGH): (a) and (b). The selection of suitable persons to man this organization is now in hand. The expenditure incurred during the year will depend on the dates from which it becomes possible to fill the various posts.

Shri P. C. BHANJ DEO: May I know, Sir, whether a Code of Administrative Audit Rules and instructions is going to be followed in this system which is being adopted by the Ministry?

SARDAR SWARAN SINGH: What Code?

SHRI P. C. BHANJ DEO: A Code of Administrative Audit Rules and instructions.

SARDAR SWARAN SINGH: No. Sir; not necessarily.

Shri P. C. BHANJ DEO: May I know, Sir, whether the Public Accounts Committee made any suggestion about the introduction of the Administrative Audit system in the Ministry of Works, Housing and Supply.

SARDAR SWARAN SINGH: I think, Sir, it did.

SHRI V. K. DHAGE: Are we to understand that they will not follow any rules at all for the purpose of audit?

Sardar SWARAN SINGH: I think the presumption which my hon. friend has made is not correct. The question that was put was:  $I_S$  that Code likely to be followed rigidly. I say it will require certain variations in view of the peculiar nature of the works and all that I said was "not necessarily".

SHRI H. C. MATHUR: What is the position at present? What rules and procedures are you following at present and may I know whether they are under revision?

SARDAR SWARAN SINGH: I am afraid, Sir, my hon friend has neither followed the question nor the answer correctly. There is no internal administrative audit at the moment and it is proposed to be started. So I could not give any detailed information with regard to an organisation which does not exist.

Shri H. C. MATHUR: I am afraid the hon. Minister has not followed my question. My question is whether you have examined this particular point. A suggestion was made by the committee and that recommendation is before you. You say that you may not follow it necessarily. I wanted to know whether you have examined this particular question and how you intend to proceed in this matter.

SARDAR SWARAN SINGH: I have examined this question and the manner in which I intend to proceed I have already indicated.

Shri S. MAHANTY: Sir, the hon. Minister said that the peculiar nature of the works does not make it possible for following the code of audit rigidly. May I know, Sir, what is the peculiar nature of the work?

SARDAR SWARAN SINGH: So far as the code is concerned, that covers a number of cases, apart from the Public Works Department. This is an internal administrative audit. The nature of the work being of an engineering nature, all the rules of that code will not necessarily apply.

SHRI S. MAHANTY: Is it contended that there is no audit....

Mr. CHAIRMAN: That is not the contention.

Shri S. MAHANTY: Is it suggested that in works relating to engineering, like P. W. D. works, there is no audit? May I know, Sir. what codes are followed in these works?

SARDAR SWARAN SINGH: The question was as to what is going to be the set-up of this internal administrative audit that is going to be introduced. At the moment there is no internal administrative audit. The normal rules of audit do apply. And the question was whether in the new set-up the same code will apply in its rigidity and the reply I have already indicated.

## Engineering Capacity Committee's 3

\*548. SHRI P. C. BHANJ DEO: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

- (a) whether any recommendations have so far been made to Government by the Engineering Industries Capacity Committee; and
- (b) if so, what action has been taken on those recommendations?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) and (b). The Committee has been asked to survey the Engineering Industries with a view to advising Government regarding utilisation of existing capacity and also for purposes of expansion wherever it is possible. The Committee is not expected to submit a report in the conventional form, but it gives its impression and advice to Government on specific problems which are referred to it from time to time.

Shri P. C. BHANJ DEO: May I know if any interim report or suggestion has been issued by this Committee?

Shri D. P. Karmarkar: Sir, it did not submit a final report; it made only an interim report. It is a continuous and recurring process. It has given its views once or twice till now, and it is supposed to be a committee with continued sittings. The problems which are discussed from time to time are relevant to its terms of reference. The views of the Committee will be given from time to time

SHRI P. C. BHANJ DEO: May I know, Sir, what is the amount spent on the Committee?

SHRI D. P. KARMARKAR: I should like to have notice.

Shri S. MAHANTY: May I know the terms of reference of this Committee, and, if any date was stipulated, by which date the report would be submitted?

Shri D. P. KARMARKAR: Regarding the latter half of the question, I would refer my hon. friend to the earlier part of my reply. Regarding the